

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UN-STARRED QUESTION NO. 3884  
ANSWERED ON Monday, March 24, 2025**

**Weekly Working Hours in Private Sector**

**QUESTION**

**3884.SHRI Giridhari Yadav:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether it is true that providing health security to the citizens is the responsibility of the Government;**
- (b) whether it is true that the employees working in Government and various Private sectors are becoming the victims of various types of diseases like hypertension, sugar etc. due to work pressure;**
- (c) whether it is true that employees are being harassed in the name of conducting meetings through video conferencing on Saturday, Sunday and holidays though there is a rule of 5 working days; and**
- (d) whether the Government proposes to issue instructions for not conducting meetings on Saturdays and Sundays except emergency in order to ensure mental and physical health of employees in all private sectors and if so, the time by which it is likely to be done and if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.**

**(Shri Harsh Malhotra)**

**(a): The Ministry of Corporate Affairs is dealing with administration of Companies Act, 2013 and Limited Liability Partnership (LLP) Act, 2008 which provides detailed procedure for various statutory compliances to be adhered by the incorporated Companies and Limited Liability Partnerships. Employees working conditions do not come under the purview of the above legal framework.**

**(b) to (d): Doesn't arise in view of (a) above.**

\*\*\*\*\*